

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 315
(IB)-420(ND)/2017
New IA-565/2024

IN THE MATTER OF:

M/s. Regal Metal & Ferro Alloys ... **Applicant/Petitioner**

Versus

M/s. Sandeep Axles Pvt. Ltd. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 14.02.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Adv. Kushal Bansal, for R-3/Liquidator

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-565/2024: Issue notice. Mr. Kushal Bansal accepts notice on behalf of the Respondent No. 3 and seeks an opportunity to file status report qua the property purchased by the Applicant within one week. Mr. Abhishek Anand undertake to serve notice upon Respondent Nos. 1 & 2 by all prescribed modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List on 18.03.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)